

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.62 of 1995

Thursday, this the 23rd day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. KM Shaly,
D/o VP Mathai,
Provisional Extra Departmental
Delivery Agent-II,
Maneed PO,
residing at Valatharaiyil House,
Kalampoor PO, Pin - 686 664. .. Applicant

By Advocate Mr. M Paul Varghese

Vs.

1. The Sub Divisional Inspector
of Post Offices,
Muvattupuzha Sub Division,
Muvattupuzha. .. Respondents

2. The Employment Officer,
Town Employment Exchange,
Muvattupuzha. .. Respondents

By Advocates Mr. Varghese P Thomas, Additional Central
Government Standing Counsel (R1)
Mr. D Sreekumar, Government Pleader (R2)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

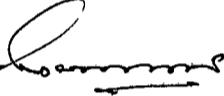
Applicant who has about 12 months of provisional service as Extra Departmental Agent to her credit, seeks a declaration that she is entitled to be considered for regular appointment to the post of Extra Departmental Delivery Agent-II, Maneed Post Office. Respondents have filed a reply statement to the effect that she

"fulfills the required conditions for appointment, her candidature could not be considered because of non-sponsoring by the Employment Exchange as it being a pre-condition".

2. In several cases this Tribunal has held that sponsorship by Employment Exchange is not an essential condition for appointment in the case of a provisional employee. Though we have reservations on the correctness of this view, as matters stand, the view aforesaid is binding precedent. We follow the same and direct first respondent to consider the candidature of applicant also and take a final decision. Applicant has made unmerited allegations against second respondent Employment Officer. We cannot accept them.

3. The Original Application is disposed of as aforesaid. No costs.

Dated the 23rd February, 1995


SP BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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